GOVERNMENT OF INDIA

MINISTRY OF COMMUNICATION AND INFORMATION TECHNOLOGY

RAJYA SABHA

QUESTION NO18.11.2010

ANSWERED ON

TCIL SHAREHOLDING IN BHARTI HEXACOM LTD.

126

Shri Jai Prakash Narayan Singh

Will the Minister of COALCOALCOALCOMMUNICATION AND INFORMATION TECHNOLOGY be pleased to state :-

- (a) whether it is a fact that Government owned Telecommunication Consultants India Ltd. (TCIL) is in the process of exiting its 30 per cent shareholding in Bharti Hexacom Ltd.;
- (b) if so, the details thereof and the process by which Government is diluting its share;
- (c) whether a fair valuation has been carried out, based on the subscriber base as was the case of Vodafone-Hutch deal, so that Government gets a good value for foregoing its shareholding;
- (d)if so, the details thereof; and
- (e) if not, the reasons therefor?

ANSWER

THE MINISTER OF HUMAN RESOURCES DEVELOPMENT, SCIENCE AND TECHNOOLOGY AND EARTH SCIENCES AND COMMUNICATIONS AND INFORMATION TECHNOLOGY

(SHRI KAPIL SIBAL)

(a) to (e)A Statement is laid on the Table of the House.

STATEMENT TO BE LAID ON THE TABLE OF THE RAJYA SABHA IN RESPECT OF PARTS (a) TO (e) OF THE RAJYA SABHA STARRED QUESTION NO. 126 FOR 18TH NOVEMBER, 2010 REGARDING "TCIL SHAREHOLDING IN BHARTI HEXACOM LTD."

(a) to (e)Government has approved in principle the sale of entire 30 per cent stake of Telecommunications Consultants of India Limited (TCIL) in Bharti Hexacom Ltd. at the right time to obtain the best price and the process is on for valuation and fixation of reserve price.